

flat rate of Rs. 1,000/per month for an approved duration by university not exceeding normally 3/4 months. They would be entitled to this funding only, if their parents income, as in the case of SCs/STs is not more than Rs. 24,000/pa. This would be one-time assistance for any Civil Services Examination.

(c) From time to time the UGC has informed all the Vice-Chancellors of the universities where the coaching centres are functioning, to expand and implement the scheme more effectively.

(d) The following steps have been proposed to encourage Minority students to aim for higher education:—

- (i) Remedial coaching is to be encouraged at university/college level and for this, 30% of the sanctioned funds for coaching for non-Civil services examination are to be utilised instead of 15% as done earlier. (ii) Selection of candidates should be according to exacting standards, (iii) Honorarium to teachers has been raised from Rs. 50/- per hour to Rs. 250/- for a ninety-minute session.
- (iv) The technique of coaching should be based on the group discussion methods combined with practicals, easy writing and correction.

Bringing KVS under the Central Administrative Tribunal

4302. SHRI J.S. RAJU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Starred Question 224 given in the Rajya Sabha on 17th December, 1993 and Unstarred Question 3215 given in the Rajya Sabha on 17th March, 1994 and state how Government propose to reconcile the two answers under reference?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): Under Section 14(2) of the Administrative Tribunal Act, the Central Government is competent to issue the notification bringing societies and other autonomous organisations under the jurisdiction of Central Administrative Tribunal. The

Department of Personnel & Training in response to a general reference made by Ministry of Human Resource Development in 1988 had replied that issue of omnibus notification bringing all corporations, societies etc. including the Kendriya Vidyalaya Sangathan under the purview of Central Administrative Tribunal can be considered provided the Tribunal is fully equipped to take on the extra work load. It was again reiterated by Deptt. of Personnel and Training in December, 1993 that it is not possible to take up any new organisation for the time being. Hence the matter has not been pursued with Department of Personnel & Training.

Voluntary Organisations in Orissa

4303. SHRI RAHASBIHARIBARIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) which voluntary organisations in Orissa and other States are engaged in different social activities;

(b) the amount of Central assistance received by these organisations during last three years;

(c) whether some of those voluntary organisations are receiving external assistance;

(d) if so, the amount received by these organisations during last four years; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVARAJESWARI): (a) and (b) Financial assistance to voluntary organisations working in various fields is given by the Government through a large number of Ministries/Departments. Details of such grants are not maintained centrally. However, the Annual Reports of various Ministries/ Departments generally contain the details of grants. These Annual Reports are circulated to the Hon'ble Members of Parliament and also placed in Parliament Library.

(c) to (e) Organisations receiving foreign assistance are reporting their receipts to the Government under the provisions of Foreign Contribution (Regulation) Act, 1976. Such Voluntary Organisations may have educational.

cultural, health, social, religious, developmental activities etc. as their objectives. As per the latest information available, during the years 1989, 1990 and 1991-92, the total number of such organisations having reported foreign assistance were 9132, 9316 and 9012 with assistance to the tune of Rs. 76085.80 lakhs, Rs. 94547.80 lakhs and Rs. 141213.46 lakhs respectively. These assistance may have been utilised for one or all of the above objectives.

स्वर्गीय श्री रफी अहमद किदवाई का जन्म शताब्दी समारोह

4304. श्री सत्य प्रकाश मालवीय: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) स्वतंत्रता सेनानी, राष्ट्रभक्त और कुशल प्रशासक, स्वर्गीय श्री रफी अहमद किदवाई के जन्म शताब्दी वर्ष जो निकट भविष्य में पड़ रहा है, के अवसर पर राष्ट्रीय स्तर पर समारोहों के आयोजन से संबंधित कार्यक्रम का ब्यौरा क्या है; और

(ख) क्या विभिन्न राज्यों में समारोह आयोजन संबंधी कुछ कार्यक्रम बनाये गये हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

मानव संसाधन विकास मंत्रालय (शिक्षा और संस्कृति विभाग) में उपमंत्री (कुमारी सैलजा): (क) और (ख) प्रधान मंत्री की अध्यक्षता में 27 जनवरी, 1994 को आयोजित रफी अहमद किदवाई के जन्म शताब्दी समारोह के लिए गठित राष्ट्रीय समिति की प्रथम बैठक में, अन्य बातों के साथ-साथ, यह भी निर्णय लिया गया कि:

- (i) श्री रफी अहमद किदवाई की जीवनी प्रकाशित की जाये;
- (ii) मसौली गांव का विकास किया जाये;
- (iii) शताब्दी वर्ष के दौरान धारवाहिक का प्रसारण किया जाये;
- (iv) एक स्मारक डाक-टिकट एवं पोस्टेज कवर जारी किया जाए; एवं
- (v) खाद्य सुरक्षा कार्यक्रमों का नामकरण रफी अहमद किदवाई के नाम पर किया जाये।

Deputation of Hindi Teaches Abroad

4305. SHRI RAJ NATH SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Hindi teachers are deputed to Somalia; Malaya, Burma etc..

(b) if so, what are the details regarding countries and qualifications of the candidates; and

(c) what is the procedure for registration and submission of applications for the said posts?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (c) Under the Scheme of Propagation of Hindi Abroad being implemented by Government of India, four Hindi Teachers have been deputed to Trinidad & Tobago, Surinam and Guyana through the Indian Council for Cultural Relations. No Hindi Teachers have been deputed to Somalia, Malaya and Burma. For the selection of Hindi Teachers, Indian Council for Cultural Relations invites nominations of scholars from Indian Universities/Institutions. Candidates short listed are invited for interviews by a Selection Committee of experts. Candidates selected on the recommendations of the Selection Committee are placed in order of merit as Professors/Associate Professors/Asstt. Professors. As and when a vacancy arises in respective categories curriculum vitae of scholars in panel is sent to receiving side, Receiving side informs Indian Council for Cultural Relations their choice in order of preference. Accordingly scholars are offered appointments. However, in cases where Indian Council for Cultural Relations is liable on pay and emoluments, scholars are deputed as per order of merit. Candidates not in panel of Indian Council for Cultural Relations are not considered.

National Action Plan for Children

4306. MISS SAROJ KHAPARDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have prepared a National Plan of Action for children and fixed some major goals to be achieved for the decade 1990—2000 A.D.; and

(b) if so, what is the progress achieved in this regard till date?